

NOTIFICATION No. 115/2021

Considering the present pandemic situation, it has become imperative to restrict the functioning of the High Court **only to extremely urgent matters**, and hence the following Sitting Arrangements in the **Principal Seat at Madras and Madurai Bench of Madras High Court** from 1-6-2021 to 11-6-2021 are made:

I. Principal Seat at Madras

i. From 1-6-2021 to 11-6-2021

Hon'ble First Division Bench consisting of The Hon'ble The Chief Justice and Hon'ble Mr. Justice Senthilkumar Ramamoorthy will continue to take up the matters of the existing determination.

ii. From 1-6-2021 to 3-6-2021

1. The Hon'ble Division Bench consisting of Hon'ble Mr. Justice R. Subbiah and Hon'ble Mrs. Justice S. Kannammal will take up all Division Bench Writ and Appellate Side cases, other than the matters assigned to the Hon'ble First Division Bench.

2. The Hon'ble Division Bench consisting of Hon'ble Mr. Justice M.M. Sundresh and Hon'ble Ms. Justice R.N. Manjula will take up all Division Bench Criminal Side cases.

3. Hon'ble Mr. Justice R. Mahadevan will take up all Single Bench Writ Petitions.

4. Hon'ble Mr. Justice R. Subramanian will take up in the pre-lunch session all Single Bench Appellate Side and Original Side matters; and in the post-lunch session will take up Anticipatory Bail petitions.

5. Hon'ble Mr. Justice N.Sathish Kumar will take up all Single Bench Criminal Side matters, except Anticipatory Bail Petitions.

iii. From 4-6-2021 to 8-6-2021

1. The Hon'ble Division Bench consisting of Hon'ble Mr. Justice N. Kirubakaran and Hon'ble Mrs. Justice T.V. Thamilselvi will take up all Division Bench Writ and Appellate Side cases, other than the matters assigned to the Hon'ble First Division Bench.

2. The Hon'ble Division Bench consisting of Hon'ble Mr. Justice P.N.Prakash and Hon'ble Mr. Justice R.Pongiappan will take up all Division Bench Criminal Side cases.

3. Hon'ble Mr. Justice V. Parthiban will take up all Single Bench Writ Petitions.

4. Hon'ble Mr. Justice M. Sundar will take up in the pre-lunch session all Single Bench Appellate Side and Original Side matters; and in the post-lunch session will take up Anticipatory Bail petitions.

5. Hon'ble Mr. Justice M. Nirmal Kumar will take up all Single Bench Criminal Side matters, except Anticipatory Bail petitions.

iv. From 9-6-2021 to 11-6-2021

1. The Hon'ble Division Bench consisting of Hon'ble Mr. Justice T.Raja and Hon'ble Mr. Justice V.Sivagnanam will take up all Division Bench Writ and Appellate Side cases, other than the matters assigned to the Hon'ble First Division Bench.

2. The Hon'ble Division Bench consisting of Hon'ble Mr. Justice M. Duraiswamy and Hon'ble Mrs. Justice R. Hemalatha will take up all Division Bench Criminal Side cases.

3. Hon'ble Mr. Justice S.M. Subramaniam will take up all Single Bench Writ Petitions.

4. Hon'ble Mr. Justice Abdul Quddhose will take up in the pre-lunch session all Single Bench Appellate Side and Original Side matters; and in the post-lunch session will take up Anticipatory Bail petitions.

5. Hon'ble Mr. Justice G.K.Ilanthiraiyan will take up all Single Bench Criminal Side matters, except Anticipatory Bail petitions.

II. Madurai Bench of Madras High Court

i. From 1-6-2021 to 7-6-2021

1. The Hon'ble Division Bench consisting of Hon'ble Mr. Justice T.S. Sivagnanam and Hon'ble Mrs. Justice S.Ananthi will take up all Division Bench Writ, including PIL and Appellate Side cases.

2. The Hon'ble Division Bench consisting of Hon'ble Mr. Justice K. Kalyanasundaram and Hon'ble Mrs. Justice R. Tharani will take up all Division Bench Criminal Side cases.

3. Hon'ble Mrs. Justice J. Nisha Banu will take up all Single Bench Writ Petitions.

4. Hon'ble Mr. Justice N. Anand Venkatesh will take up in the pre-lunch session all Single Bench Civil Side matters; and in the post-lunch session will take up Anticipatory Bail petitions.

5. Hon'ble Mr. Justice A. A. Nakkiran will take up all Single Bench Criminal Side matters, except Anticipatory Bail petitions.

ii. From 8-6-2021 to 11-6-2021

1. The Hon'ble Division Bench consisting of Hon'ble Mr. Justice T.S. Sivagnanam and Hon'ble Mrs. Justice S. Ananthi will take up all Division Bench Writ, including PIL and Appellate Side cases.

2. The Hon'ble Division Bench consisting of Hon'ble Mr. Justice K. Kalyanasundaram and Hon'ble Mrs. Justice R. Tharani will take up all Division Bench Criminal Side cases.

3. Hon'ble Mr. Justice P. D. Audikesavalu will take up all Single Bench Writ Petitions.

4. Hon'ble Mr. Justice G. R. Swaminathan will take up in the pre-lunch session all Single Bench Civil Side matters and in the post-lunch session will take up Anticipatory Bail petitions.

5. Hon'ble Mr. Justice G. Chandrasekaran will take up all Single Bench Criminal Side matters, excluding Anticipatory Bail matters.

III. Further, in view of the Circular issued vide R.O.C.No.530-A/2006/F1 dated 8-2-2006, by way of Special Sitting, the successive bail applications will be heard by the same Hon'ble Judge who had refused the bail in the first instance and similarly the applications for cancellation of bail will be heard by the same Hon'ble Judge who had granted bail in the first instance.

IV. Delivery of judgments / orders in CAV matters will be pronounced by the Hon'ble Judges concerned by way of Special Sitting.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

High Court, Madras
Dated:28 -05-2021

M.N.SENTHIL KUMAR
Registrar (Judicial)